The North East Frontier Agency Panchayat Raj (Regulation) Amendment Act, 1992

Act 6 of 1992

Keyword(s):
Gram Panchayat
THE NORTH-EAST FRONTIER AGENCY PANCHAYAT RAJ
REGULATION (AMENDMENT) ACT, 1992

(Act No. 6 of 1992)

(Received the assent of the Governor on 23-4-92)

AN

ACT

further to amend the North-East Frontier Agency Panchayat Raj Regulation, 1967) (3 of 1967).

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Forty-third Year of the Republic of India as follows:-

1. (1) This Act may be called the North-East Frontier Agency Panchayat Raj Regulation (Amendment) Act, 1992.

   (2) It shall come into force at once.

2. In section 2 of the North-east Frontier Agency Panchayat Raj Regulation 1967, for Clause (vii), the following clause shall be substituted, namely:-

   “(vii) ‘Gram Panchayat’ means a body of persons elected by secret ballot by the residents of any village as the Deputy Commissioner may specify in this behalf in the prescribed manner”.

Short title and commencement

Amendment of Section 2